

CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

O.A. No. 290/00293/2014 with MA 290/00022/15

Jodhpur this the 3rd November, 2015

CORAM

Hon'ble Mr. Justice Harun-Ul-Rashid, Judl. Member
Hon'ble Ms Meenakshi Hooja, Admv. Member

Prabhu Dayal Koli S/o Shri Ghasi Lal, aged above 57 years, Assistant Engineer (E&M), in the office of Garrison Engineer, Sikargarh, Jodhpur; R/o B-197, Awathpuri-II, Mahesh Nagar, Jaipur.

.....Applicant

(By advocate : Mr Vijay Mehta)

Versus

1. Union of India through the Secretary to the Govt. of India, Ministry of Defence, Raksha Bhawan, New Delhi.
2. Engineer-in-Chief, Integrated HQ of Ministry of Defence (Army), New Delhi.
3. Chief Engineer, Southern Command, Pune.
4. Chief Engineer, Army, Jodhpur Zone, Jodhpur.
5. Commander Works Engineer, Army, Jodhpur.
6. Garrison Engineer, Army, Sikargarh, Jodhpur.

(By Advocate : Mr Rameswar Dave)

.....Respondents

ORDER (Oral)

Per Justice Mr Harun-Ul-Rashid

The Original Application has been filed seeking to quash order Annex A/1 dated 11.08.2014 so far as it relates to transfer of the applicant. The applicant is Assistant Engineer and presently posted at Jodhpur under

he has been transferred from Jodhpur to Udhampur vide order Annex. A/1 dated 11.08.2014. The order Annex. A/1 shows that the applicant will be relieved on joining of one Shri M. H. Laskar who has been transferred to Jodhpur.

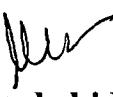
2. The applicant submits that he is not keeping good health and suffering from various health issues viz. hyper tension, blood pressure and diabetes. The medical investigation reports dated 10.10.2013, 23.10.2013 & 25.10.2013 issued by various authorities are marked as Annex. A/11 to A/13 and medical prescriptions dated 03.10.2013 & 12.03.2014 are marked as Annex. A/9 & A/10 respectively.

3. The applicant has submitted various representations before the authorities and some of the representations are pending and particularly the representation Annex. A/21 dated 29.10.2013 is pending before the respondent No. 2 i.e. Director General at Engineer-in-Chief's Branch, Integrated HQ of Ministry of Defence (Army), New Delhi. Therefore, we are not inclined to go into the merits of the contentions raised in the Original Application and are disposing the same by directing the respondent No. 2 to consider the same.

4. Accordingly, the OA is disposed of with the direction to respondent No. 2 to consider representation of the applicant dated 29.10.2013 (Annex.

from the date of receipt of copy of this order. In the interregnum period, interim orders 21.08.2014 as modified vide order dated 10.12.2014 shall remain in force.

5. In the light of limited directions passed, as aforesaid, MA No. 290/00022/15 filed for production of documents in the OA has become infructuous and the same is dismissed as having become infructuous.


[Meenakshi Hooja]
Administrative Member

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[Justice Harun-Ul-Rashid]
Judicial Member